

BEFORE THE NATIONAL GREEN TRIBUNAL (SOUTH ZONE) AT
CHENNAI

O.A. No. 37/2023

BETWEEN

Paramesh V.

... Applicant

AND

State of Karnataka & Others

... Respondent

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(H.K. Vasanth)

Advocate for Respondent No. 9

Place: Chennai

Date: 30/04/2024



State Level Environment Impact Assessment Authority-Karnataka

(Constituted by MoEF, Government of India, under section 3(3) of E(P) Act, 1986)

No. SEIAA 26 MISC 2024

Date: 29.04.2024

To,
The Registrar,
National Green Tribunal, Southern Zone,
Kalas Mahal, Chennai - 600 005.

Respected Sir/Madam,

Sub: Submission of compliance to EC conditions as per Orders of
Hon'ble National Green Tribunal (SZ) in the O.A No 37 of
2023 (SZ) filed by Shri. V. Paramesh V/S Additional Chief
Secretary to Government, Forest, Environment & Ecology
Department, Bengaluru & others - reg

This has reference to the order dated 04.07.2023 of Hon'ble National
Green Tribunal (SZ) in the O.A No 37 OF 2023 (SZ) filed by Shri. V. Paramesh
V/S Additional Chief Secretary to Government, Forest, Environment &
Ecology Department, Bengaluru & others wherein the Hon'ble NGT had
directed SEIAA- Karnataka to file a report regarding the compliance to EC
conditions insisted at the time of issue of EC.

Accordingly, the said site was inspected by the Scientific Officers,
Department of Forest Environment and Ecology and officials from KSPCB on
20.04.2024.

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A detailed inspection report of "M/SSai Sravanthi Infra Projects Pvt Ltd" at Sy.Nos.23,22,21/1,21/2,21/3,124 & 125 of Seegehalli, BidarahalliHobli, Bangalore East Taluk, Bangalore Urban District is enclosed and submitted with this letter as an Annexure-II. During site visit it was observed that the project authorities have not complied with most of the Environmental Clearance conditions.'

Further, it is also submitted that, this subject will be placed in the ensuing SEIAA meeting and appropriate action will be taken against the Project Authorities as per the Notification No. S.O 637(E) issued by MoEF& CC on 28.02.2014 wherein Central Govt. delegated power to SEIAA to issue show cause notice to project proponents in case of violation of the conditions of the environment clearances issued by the said Authorities to projects or activities within their jurisdiction and to issue directions to the said project proponents for keeping such environment clearances in abeyance or withdrawing them after giving suitable opportunity to the Project Proponent.



(B.P. Ravi)
Member Secretary
SEIAA

**SITE INSPECTION REPORT OF THE SEIAA IN O.A. No 37 of 2023 AS
PER ORDER DATED 04.07.2023 OF HON'BLE NATIONAL GREEN
TRIBUNAL (SOUTHERN ZONE), CHENNAI.**

I. PREAMBLE

(NGT), Chennai issued an Order on 4th July 2023 with the following directions: In the Original Application No. 37 of 2023 filed by Shri. V. Paramesh V/S Additional Chief Secretary to Government, Forest, Environment & Ecology Department, Bengaluru & others, the Hon'ble National Green Tribunal the Hon'ble National Green Tribunal (NGT), Chennai issued an Order on 4th July 2024 with the following directions:

"1. At the request of the learned counsel appearing for the 9th Respondent, time is granted for filing the counter.

2. Let the Bangalore Development Authority (BDA) also file a report indicating whether the construction work is being done on the Nalah".

Further, the Hon'ble National Green Tribunal (NGT), Chennai issued an Order on 13.03.2024 with the following directions:

" 1. The learned counsel appearing for the SEIAA- Karnataka requests two weeks time to file their reply".

2. The Bangalore Development Authority (BDA) is also directed to file its report without fail before the date of next hearing.

3. Post the matter on 01.05.2024"

II. Officers Present during Inspection:

Based on the directions of the Hon'ble NGT, The Principal Secretary to Government of Karnataka, Environment & Member Secretary, SEIAA

has constituted a team of following officers of State Environment Impact Assessment Authority, Karnataka & Department of Environment and Ecology to ascertain the factual status of the ongoing project area.

1	Sri. Keerthi R	Scientific Officer, SEIAA, Department of Environment and Ecology
2	Sri. Chandrashekar	Scientific Officer, EPA, Department of Environment and Ecology
3	Sri. Kiran Kumar B.S,	Scientific Officer, CRZ, Department of Environment and Ecology
4	Smt. Veena Kona,	DEO, RO, Mahadevapura, KSPCB, Karnataka

As per the directions of The Principal Secretary to Government of Karnataka & M.S. SEIAA, an Officers Team inspected project site on 20th April 2024 to ascertain the factual status of the ongoing project area. The Team examined various documents like revenue records, village map, Environmental Clearance, Consent details, NOC's from Statutory Govt. Agencies and other documents related to the ongoing project.

III Report.

The Team inspected project site on 20th April 2024 to ascertain the factual status of compliance to Environmental Clearance (EC)/Consent conditions. During the inspections, Sri. Ravindra Kumar Nalwar, Senior General Manager from Sai Sravanthi Infra Projects Pvt Ltd accompanied an Officers Team.

The Team perused the Environmental Clearance, which has been granted by SEIAA Karnataka vide letter No. SEIAA 63 CON 2020, dated 04.09.2020 for Construction of Residential Apartments Project Called "Pavani Maribilia" at Sy.Nos.23,22,21/1,21/2,21/3,124&125 of Seegehalli Bidarahalli Hobli, Bangalore East Taluk, Bangalore Urban District by M/s Sai Sravanthi (Copy enclosed as an ANNEXURE-I).

Further, as per the Orders of Hon'ble NGT, compliance to Environmental Clearance conditions and compliance to Consent conditions were verified by the representatives / officers from SEIAA and KSPCB respectively and as it was noticed that as far as compliance to earlier EC conditions, the project authorities have *not complied with most of the Environmental Clearance conditions. The detailed report is enclosed as Annexure-II.*

Further, the complainant has raised issues regarding encroachment of water bodies / drain in Sy.No 23,22, 124 & 125. In this regard it is submitted that *the Hon'ble court in its order dated has directed the Bangalore Development Authority (BDA) to file its report without fail before the date of next hearing. During the inspection, Project Authorities have informed that, BDA officials have already inspected the site.*

Therefore, site inspection report with respect to compliance of EC conditions is submitted for kind perusal and further necessary action.


Scientific Officer - Gr-01

SEIAA

Place: Bangalore

Date: 24.04.2024

Project Details: Status of Compliance of EC conditions for the proposed Mixed Used developmental Project at Sy Nos. 23, 22, 21/1, 21/2, 21/3, 124 & 125 of Seegehalli Village, Bidarahalli Hobli, Bangalore East Taluk, Bangalore Karnataka by M/s Sai Sravanthi Infra Projects Pvt. Ltd.

Date of Inspection by SEIAA and KSPCB officials: 20.04.2024

NGT OA No. 37/2023

File No: SEIAA 63 CON 2020 dated 04.09.2020

Sl. No	EC Conditions	Compliance	Remarks
	I. Statutory Compliance.		
i)	The project proponent shall obtain all necessary clearance/permission from all relevant agencies including town planning authority before commencement of work. All the construction shall be done in accordance with the local building byelaws.	PP have furnished plan approval from BDA,CFE from KSPCB, Fire safety clearance from Karnataka State Fire & Emergency Services,NOC from Airport Authority of India, BSNL BESCOM, drain and foot karab rerouting order from DC,Bangalore.	
ii)	The approval of the Competent Authority shall be obtained for structural safety of the constructions due to earthquakes, adequacy of firefighting equipment etc as per National Building Code including protection measures from lightening etc.	PP has not furnished any supporting documents.	PP has not furnished any supporting documents.
iii)	The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1980, in case of diversion	-	-

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	of forest land for non forest purpose involved in the project.		
iv)	The proponent shall obtain clearance from the National Board for Wildlife, if applicable.	-	-
v)	The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.	Copy of the CFE furnished which is valid upto 28.04.2027	
vi)	The project proponent shall obtain the necessary permission for drawl of ground water / surface water required for the project from the competent authority.	During the visit PP informed that earlier there were about 16 bore wells which are being used for irrigation out of which 6 bore wells are currently being used for drawing water for construction purpose. The PP has not submitted approval for drawal of ground water.	During the visit it was observed that, the project Authorities are utilizing the Bore Well water for construction which is against the policy.
vii)	A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.	PP furnished BESCO approval letter.	-
viii)	All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department shall be obtained,	PP has not furnished relevant documents.	PP has not furnished relevant documents.

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	as applicable, by project proponents from the respective competent authorities.		
ix)	The provisions of the Solid Waste Management Rules, 2016, e-Waste (Management) Rules, 2016, and the Plastics Waste Management Rules, 2016 shall be followed.	PP has not furnished relevant documents.	PP has not furnished relevant document.
x)	The project proponent shall follow the ECBC/ECBC-R prescribed by Bureau of Energy Efficiency, Ministry of Power strictly	PP has not furnished relevant documents.	PP has not furnished relevant document.
	II. Air quality monitoring and preservation		
i)	Notification GSR 94(E) dated 25.01.2018 of MoEF&CC regarding Mandatory Implementation of Dust Mitigation Measures for Construction and Demolition Activities for projects requiring Environmental Clearance shall be complied with.	During the visit, it was observed that water is being sprinkled is done. PP informed that they are following dust mitigation measures.	
ii)	Notification GSR 94(E) dated 25.01.2018 of MoEF&CC regarding Mandatory Implementation of Dust Mitigation Measures for Construction and Demolition Activities for projects requiring Environmental Clearance shall be complied with.	PP informed that, they are following the condition.	During the visit it was observed that sprinkler were being used.
iii)	The project proponent shall install system to carryout Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM ₁₀ and	-	No such system was observed during the visit.

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	PM _{2.5}) covering upwind and downwind directions during the construction period.		
iv)	Diesel power generating sets proposed as source of backup power should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use of low sulphur diesel. The location of the DG sets may be decided with in consultation with State Pollution Control Board.	It was observed that 1X125 KVA DG set has been installed.	No pollution mitigation measures found.
v)	Construction site shall be adequately barricaded before the construction begins. Dust, smoke & other air pollution prevention measures shall be provided for the building as well as the site. These measures shall include screens for the building under construction, continuous dust/ wind breaking walls all around the site (at least 3 meter height). Plastic/tarpaulin sheet covers shall be provided for vehicles bringing in sand, cement, murrum and other construction materials prone to causing dust pollution at the site as well as taking out debris from the site.	Construction site has been barricaded. Not observed Dust mitigation Screen for the building.	Construction site has been barricaded. No Dust mitigation Screen for the building found.
vi)	Sand, murrum, loose soil, cement, stored on site shall be covered adequately so as to prevent dust pollution.	PP informed they are following the condition.	During the visit it was observed that Raw materials are partially covered.

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vii)	Wet jet shall be provided for grinding and stone cutting.	PP informed they are following the condition.	
viii)	Unpaved surfaces and loose soil shall be adequately sprinkled with water to suppress dust.	PP informed that they are following the condition. During the site visit, it is observed that Water sprinkling is done.	
ix)	All construction and demolition debris shall be stored at the site (and not dumped on the roads or open spaces outside) before they are properly disposed. All demolition and construction waste shall be managed as per the provisions of the Construction and Demolition Waste Rules 2016.	PP has not furnished any relevant document regarding C&D waste management plan.	PP has not furnished any relevant document regarding C&D waste management plan.
x)	The diesel generator sets to be used during construction phase shall be low sulphur diesel type and shall conform to standards prescribed under Environmental (Protection) Rules for air and noise emission standards.	-	PP has not furnished any supporting document.
xi)	The gaseous emissions from DG set shall be dispersed through adequate stack height as per CPCB standards. Acoustic enclosure shall be provided to the DG sets to mitigate the noise pollution. Low sulphur diesel shall be used. The location of the DG set and exhaust pipe height shall be as per the provisions of the Central Pollution Control Board (CPCB) norms.	-	PP has not furnished any supporting document.

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	III. Water quality monitoring and preservation		
i)	The natural drain system should be maintained for ensuring unrestricted flow of water. No construction shall be allowed to obstruct the natural drainage through the site, on wetland and water bodies. Check dams, bio-swales, landscape, and other sustainable urban drainage systems (SUDS) are allowed for maintaining the drainage pattern and to harvest rain water.	-	It was observed that existing drains were covered with excavated earth. PP agreed to remove the filled earth.
ii)	Buildings shall be designed to follow the natural topography as much as possible. Minimum cutting and filling should be done.	PP agreed to follow the approved building plan.	
iii)	Total fresh water use shall not exceed the proposed requirement as provided in project details.	PP has not furnished any documents.	PP has not furnished any documents.
iv)	The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured and recorded to monitor the water balance as projected by the project proponent. The record shall be submitted to the Regional Office, MoEF&CC along with six monthly Monitoring reports.	PP has not furnished any documents.	PP has not furnished any such documents.
v)	A certificate shall be obtained from local body supplying water, specifying the total annual water availability with local authority, the quantity of water already committed, the quantity of water allotted to	PP has not furnished any documents.	PP has not furnished any such documents.

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	the project under consideration and the balance water available, this should be specified separately for ground water and surface water sources, ensuring that there is no impact on the other users.		
vi)	At least 20% of the open spaces as required by the local building bye-laws shall be pervious. Use of Grass pavers, paver blocks with at least 50% opening, landscape etc. would be considered as pervious surface.	PP informed that they left the adequate open space as per the condition.	During the visit it was observed that the site area is still under construction phase.
vii)	Installation of dual pipe plumbing for supplying fresh water for drinking, cooking and bathing etc and other for supply of recycled water for flushing, landscape irrigation, car washing, thermal cooling, conditioning etc. shall be done.	PP has not furnished any documents.	During the visit it was observed that the site area is still under construction phase. PP has not furnished relevant document.
viii)	Use of water saving devices/ fixtures (viz. low flow flushing systems; use of low flow faucets tap aerators etc) for water conservation shall be incorporated in the project area.	PP has not furnished any documents.	During the visit it was observed that the site area is still under construction phase. PP has not furnished relevant document.

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ix)	Separation of grey and black water should be done by the use of dual plumbing system. In case of single stack system separate recirculation lines for flushing by giving dual plumbing system be done.	PP has not furnished any documents.	During the visit it was observed that the site area is still under construction phase. PP has not furnished relevant document.
x)	The project proponent shall identify a suitable source of treated water for construction and submit an MOU/Agreement with such suppliers. If so the supplier identified shall be responsible for treatment of water with appropriate technology to the standard required for construction purpose.		PP informed that currently they are using 50 KLD of ground water from the existing bore wells which is against EC condition. However, PP informed that, they are exploring to procure the required quantity of treated water for the construction from the adjacent (Nitesh) Apartments.
xi)	The local bye-law provisions on rain water harvesting should be followed. If local bye-law provision is not available, adequate		During the visit it was observed that the site area is still

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	provision for storage and recharge should be followed as per the Ministry of Urban Development Model Building Byelaws, 2016.		under construction phase. PP has not produced any relevant document.
xii)	A rain water harvesting plan needs to be designed where the recharge bores of minimum one recharge bore per 5,000 square meters of built up area and storage capacity of minimum one day of total fresh water requirement shall be provided. In areas where ground water recharge is not feasible, the rain water should be harvested and stored for reuse. The ground water shall not be withdrawn without approval from the Competent Authority.	-	During the visit it is observed that the site area is still under construction phase. Right now there is no any recharge bore.
xiii)	All recharge should be limited to shallow aquifer.		
xiv)	No ground water shall be used during construction phase of the project.	PP informed that currently they are using 50 KLD ground water from the existing bore wells.	During the visit it was observed that temporary pipeline for the drawal of water from the Bore well was laid on the ground.
xv)	Any ground water dewatering should be properly managed and shall conform to the	PP has not furnished any relevant document.	PP has not furnished any

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	approvals and the guidelines of the CGWA in the matter. Formal approval shall be taken from the CGWA for any ground water abstraction or dewatering		relevant document.
xvi)	The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured and recorded to monitor the water balance. The record shall be submitted to the Regional Office, MoEF&CC along with six monthly Monitoring reports.	PP has not furnished any relevant document.	PP has not furnished any relevant document
xvii)	Sewage shall be treated in the STP based on MBBR/SBR Technology with tertiary treatment i.e. Ultra Filtration. The treated effluent from STP shall be recycled/re-used for flushing, landscaping and HVAC cooling. No treated water shall be discharged to municipal drain.	No such system is in place.	During the visit it was observed that the site area is still under construction phase. No such system is in place.
xviii)	No sewage or untreated effluent water would be discharged through storm water drains.		Labour colony sewage water is being discharged to open drain.
xix)	The existing water body, canals and rajakaluve and other drainage and water bound structures shall be retained unaltered with due buffer zone as applicable and maintained under tree cover.	As per village map and CDP tertiary drains are passing through Sy.No. 23, 22, 124 and 125. BDA has approved the development plan by leaving adequate Buffer (15mt for tertiary nala running in Sy. No.124 and 125.Further,The PP have obtained	It was observed that drains indicated in the CDP map/village map and development plan (Su.No.124 & 125)

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		the rerouting order for the nala and foot karab present in the Sy. No. 23	are being covered with excavated earth. PP agreed to remove the earth filled.
xx)	Onsite sewage treatment of capacity of treating 100% waste water to be installed. The installation of the Sewage Treatment Plant (STP) shall be certified by an independent expert and a report in this regard shall be submitted to the Ministry before the project is commissioned for operation. Treated waste water shall be reused on site for landscape flushing, cooling tower, and other end-uses. Excess treated water shall be discharged as per statutory norms notified by Ministry of Environment, Forest and Climate Change Natural treatment systems shall be promoted.		During the visit it was observed that the site area is still under construction phase. No such system was in place.
xxi)	Periodical monitoring of water quality of treated sewage shall be conducted. Necessary measures should be made to mitigate the odour problem from STP.	-	No STP is in place which is under construction.
xxii)	Sludge from the onsite sewage treatment, including septic tanks, shall be collected,	-	PP agreed to follow the condition.

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	conveyed and disposed as per the Ministry of Urban Development, Central Public Health and Environmental Engineering Organization (CPHEEO) Manual on Sewerage and Sewage Treatment Systems, 2013.		
	IV. Noise monitoring and prevention		
i)	Ambient noise levels shall conform to residential area both during day and night as per Noise Pollution (Control and Regulation) Rules, 2000. Incremental pollution loads on the ambient air and noise quality shall be closely monitored during construction phase. Adequate measures shall be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB / SPCB.	PP has not furnished relevant document.	PP has not furnished relevant document.
ii)	Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.	PP has not furnished relevant document.	PP has not submitted any report.
iii)	Acoustic enclosures for DG sets, noise barriers for ground-run bays, ear plugs for operating personnel shall be implemented as	PP informed that they are providing ear plugs for operating personnel.	-

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	mitigation measures for noise impact due to ground sources.		
iv)	The project proponent shall ensure the time specification prescribed by the Hon'ble High Court of Karnataka in WP. No. 1958/2011 (LB - RES - PIL) on 04.12.2012 for different activities involved in construction work	-	PP has not furnished any relevant document.
	V. Energy Conservation measures		
i)	Compliance with the Energy Conservation Building Code (ECBC) of Bureau of Energy Efficiency shall be ensured. Buildings in the States which have notified their own ECBC, shall comply with the State ECBC.	-	PP has not furnished any relevant document.
ii)	Outdoor and common area lighting shall be LED.	-	PP has not furnished any relevant document.
iii)	Concept of passive solar design that minimize energy consumption in buildings by using design elements, such as building orientation, landscaping, efficient building envelope, appropriate fenestration, increased day lighting design and thermal mass etc. shall be incorporated in the building design. Wall, window, and roof u-values shall be as per ECBC specifications.	-	PP has not furnished any relevant document.

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iv)	Energy conservation measures like installation of LED for the lighting the area outside the building should be integral part of the project design and should be in place before project commissioning.	-	PP has not furnished any relevant document.
v)	Solar, wind or other Renewable Energy shall be installed to meet electricity generation equivalent to 1% of the demand load or as per the state level/ local building bye-laws requirement, whichever is higher.	-	PP has not furnished any relevant document.
vi)	Solar power shall be used for lighting in the apartment to reduce the power load on grid. Separate electric meter shall be installed for solar power. Solar water heating shall be provided to meet 20% of the hot water demand of the commercial and institutional building or as per the requirement of the local building bye-laws, whichever is higher. Residential buildings are also recommended to meet its hot water demand from solar water heaters, as far as possible.	-	PP has not furnished any relevant document.
VI. Waste Management			
i)	A certificate from the competent authority handling municipal solid wastes, indicating the existing civic capacities of handling and their adequacy to cater to the M.S.W. generated from project shall be obtained.		PP has not furnished any relevant document.

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ii)	Disposal of muck during construction phase shall not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.	PP has not furnished any relevant document	PP has not furnished any relevant document.
iii)	Separate wet and dry bins must be provided and at the ground level for facilitating segregation of waste. Solid waste shall be segregated into wet garbage and inert materials.		PP agreed to follow the condition.
iv)	Organic waste compost/ Vermiculture pit/ Organic Waste Converter within the premises with a minimum capacity of 0.3 kg /person/day must be installed		PP agreed to follow the condition.
v)	All non-biodegradable waste shall be handed over to authorized recyclers for which a written tie up must be done with the authorized recyclers.		PP agreed to follow the condition.
vi)	Any hazardous waste generated during construction phase, shall be disposed off as per applicable rules and norms with necessary approvals of the State Pollution Control Board.		No comprehensive plan with PP.

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vii)	Use of environment friendly materials in bricks, blocks and other construction materials, shall be required for at least 20% of the construction material quantity. These include Fly Ash bricks, hollow bricks, AACs, Fly Ash Lime Gypsum blocks, Compressed earth blocks, and other environment friendly materials.	PP informed that they are not aware of the condition.	PP has not furnished any supporting documents.
viii)	Fly ash should be used as construction material as per the provision of Fly Ash Notification of September, 1999 and amended as on 27 th August, 2003 and 25 th January, 2016. Ready mixed concrete must be used in construction.	PP informed that they are not aware of the condition.	
ix)	Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Waste Management Rules, 2016.	-	PP has not furnished C&D waste management approved plan from the competent Authority.
x)	Used CFLs/TFLs/LED should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/ rules of the regulatory authority to avoid mercury contamination.		PP agreed upon.

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VII. Green Cover			
i)	No tree cutting/transplantation should be carried out unless exigencies demand. Where absolutely necessary, tree transplantation shall be with prior permission from the concerned regulatory authority. Old trees should be retained based on girth and age regulations as may be prescribed by the Forest Department. Plantations to be ensured species (cut) to species (planted).	-PP informed that there were no trees to be felled for the project.	
ii)	A minimum of 1 tree for every 80 Sqm of land should be planted and maintained. The existing trees will be counted for this purpose. The landscape planning should include plantation of native species. The species with heavy foliage, broad leaves and wide canopy cover are desirable. Water intensive and/or invasive species should not be used for landscaping.		PP has not planted any trees.
iii)	Where the trees need to be cut with prior permission from the concerned local Authority, compensatory plantation in the ratio of 1:10 (i.e. planting of 10 trees for every 1 tree that is cut) shall be done and maintained. Plantations to be ensured species (cut) to species (planted).		PP has not planted any trees.

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S/O KSP/AB

iv)	Topsoil should be stripped to a depth of 20 cm from the areas proposed for buildings, roads, paved areas, and external services. It should be stockpiled appropriately in designated areas and reapplied during plantation of the proposed vegetation on site.		PP has not planted any trees.
VIII. Transport			
i)	<p>A comprehensive mobility plan, as per MoUD best practices guidelines (URDPFI), shall be prepared to include motorized, non-motorized, public, and private networks. Road should be designed with due consideration for environment, and safety of users. The road system can be designed with these basic criteria.</p> <ul style="list-style-type: none"> a. Hierarchy of roads with proper segregation of vehicular and pedestrian traffic. b. Traffic calming measures. c. Proper design of entry and exit points. d. Parking norms as per local regulation. 		
ii)	Vehicles hired for bringing construction material to the site should be in good	PP has not submitted relevant	document.

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	condition and should have a pollution check certificate and should conform to applicable air and noise emission standards be operated only during nonpeak hours.		
iii)	A detailed traffic management and traffic decongestion plan shall be drawn up to ensure that the current level of service of roads within a 5 km radius of the project is maintained and improved upon after the implementation of the project. This plan should be based on cumulative impact of all development and increased habitation being carried out or proposed to be carried out by the project or other agencies in this 5 km radius of the site in different scenarios of space and time and the traffic management plan shall be duly validated and certified by the State Urban Development department and the P.W.D./ competent authority for road augmentation and shall also have their consent to the implementation of components of the plan which involve the participation of these departments.	PP informed that traffic analysis has been done during the EIA Study.	-
iv)	Provide at the main entrances bell gates, which are located at least 12' inside the boundary of the project to enable smooth flow of traffic on the main road leading to the entrance	PP informed that entrance will be provided as per the development plan.	-

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IX. Human health issues			
i)	All workers working at the construction site and involved in loading, unloading, carriage of construction material and construction debris or working in any area with dust pollution shall be provided with dust mask.		PP has not following the condition.
ii)	All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase. Sufficient number of toilets/bathrooms shall be provided with required mobile toilets, mobile STP for construction workforce		PP has not maintained. All sanitary water being discharged to open drain.
iii)	For indoor air quality the ventilation provisions as per National Building Code of India.		PP has not furnished any supporting document.
iv)	Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.		PP has not having emergency preparedness plan.
v)	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP,		Mobile STP has not been provided. No supporting documents for

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	safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.		providing regular health checkup for the labours..
vi)	Occupational health surveillance of the workers shall be done on a regular basis.		PP has not furnished supporting documents.
vii)	A First Aid Room shall be provided in the project both during construction and operations of the project.		Not observed any first aid room.
	X. Corporate Environment Responsibility		
i)	The project proponent shall comply with provision contained in OM vide F.No. 22-65/2017-IA.III dated 1 st May 2018, of the Ministry of Environment, Forest and Climate Change as applicable, regarding Corporate Environment Responsibility and shall execute the action plan with a total cost of minimum of Rs. 12.2 Crores contribute to CM Cares Fund, as submitted vide letter dated 03/9/2020.		PP has not furnished any supporting documents.
ii)	The company shall have a well laid down environmental policy duly approved by the		PP has not furnished any

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	Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or stakeholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.		document.
iii)	A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization. The project proponent enter into an agreement with the prospective buyers/ tenants to ensure that they maintain the cell and take care of all environment concerns during the operation phase of the project. In addition, sufficient fees should be levied so as to raise a corpus fund to maintain the Environment cell.		PP has not formed separate Environment Cell.
iv)	Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by		PP has not furnished any document.

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	competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry of Environment, Forest and Climate Change/Regional Office along with the Six Monthly Compliance Report.		
	XI. Miscellaneous		
i)	The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of MoEFCC/SEIAA website where it is displayed.		PP has not furnished any supporting document.
ii)	The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.		PP has not furnished any supporting document.
iii)	The Project Proponent shall obtain the construction material such as stones and aggregates etc. only from the approved		PP has not furnished any documents.

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	quarries and other construction material shall also be procured from the authorized agencies/traders.		
iv)	The project proponent shall not use Kharab land if any for any purpose and keep available to the general public duly displaying a board as public property. No structure of any kind be put up in the Kharab land and shall be afforested and maintained as green belt only.		PP has not displayed.
v)	The Project proponent shall build in infrastructure required for use of Piped Natural Gas (PNG) such as pipelines and space for installation of PNG distribution equipment for both domestic/commercial purpose and DG set and shall ensure that PNG is supplied for both commercial and for DG sets instead of other type of fuels.		PP has not furnished any documents.
vi)	The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.		No website is there for the Project.
vii)	The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.		PP has not furnished six monthly compliance report since grant of EC.

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viii)	The Half Yearly Compliance Reports (HYCRs) with its contents of a covering letter, compliance reports, and environmental monitoring data has to be in PDF format merged into a single document. The email should clearly mention the name of project, EC No & date, period of submission and to be sent to the Regional Office of MOEF&CC by email only at email ID rosz.bng-mefcc@gov.in Hard copy of HYCRs shall not be acceptable.		PP has not furnished six monthly compliance report since grant of EC.
ix)	The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.		PP has not furnished environment statement report since grant of EC.
x)	The project proponent shall inform the Regional Office as well as the Ministry of Environment, Forest and Climate Change, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.		PP has not furnished relevant document.
xi)	The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.		PP agreed to follow.

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xii)	The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report and also that during their presentation to the Expert Appraisal Committee.		Most of the conditions are not being complied with.
xiii)	No further expansion or modifications in the plan shall be carried out without prior Environmental Clearance from the competent authority.		PP agreed upon.
xiv)	Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.	-	-
xv)	The State Level Environment Impact Assessment Authority, Karnataka may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.	-	-
xvi)	The SELAA, Karnataka reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.	-	-
xvii)	The Regional Office of MoEF&CC shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the	-	-

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	requisite data / information/monitoring reports.		
xviii)	The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.		PP agreed upon.
xix)	Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.		EC granted on 04.09.2020
xx)	Copies of six monthly compliance on the conditions of the Environmental Clearance shall be submitted to SEIAA, Karnataka.		PP has not furnished six monthly compliance since grant of EC.
	XII. Specific Conditions		
i)	CNG Gen sets in place of DG sets may be put up if feasible.		

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ii)	Only registered labours should be employed.		PP has not furnished any supporting document.
iii)	20% eco friendly materials to be used for construction.		PP has not produced any supporting document.
iv)	The waste generated during the process of construction should be disposed in accordance with Construction & Demolition waste handling rules-2016.	-	PP has not furnished any documents/ approval related to C&D waste management plan.
v)	E-waste generated should be separately collected and disposed off through authorized recyclers in accordance with the E-waste handling rules.		Project is in construction stage.

(Signature)
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(Signature) 25/14
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(Signature) 24/04/2024
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 Deputy Environment Officer
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